land, where possible, to authorised persons only for cultivation, as per the earlier practice, in order to fetch additional revenues?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): (a) and (b) No^Sir, While about 600 hactares of railway land is under unauthorised cultivation along the rail routes in Ferozepur Division of Northern Railway, the loss of possible licence fee is not substantial. However, Railways are engaged in a continuous exercise here to remove unauthorised occupants of the railway land as per provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971, and as per provisions of the Railways Act, 1989.

(c) Yes, Sir. The licensing of railway land for cultivation in selected urban areas have been permitted to Railway staff under 'Grow More Food' scheme which is likely to fetch some revenues.

Dues of SE Railway against private parties

- 2853. SHRIMATI SARLA MAHESHWARI: Will the Minister of RAILWAYS be pleased to state:
- (a) whether South Eastern Railway did not prefer bills on private parties for realization of charges for using rail lines/property;
- (b) whether it caused a loss of Rs. 2.58 crores to the Railways till March, 2000; and
 - (c) if so, what steps have been taken to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): (a) to (c) No, Sir. However, Railways generally require major parties to set up sidings at their own expense for dealing with inward and outward traffic. When such sidings are constructed, charges as applicable are levied. However, in case traffic is dealt with at existing railway station/goods shed, which are open to public, no such separate charges become due. In such cases therefore no bills are raised separately. No loss has therefore been incurred.